

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
KANJIRAVELIL TRADERS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Kanjiravelil Traders Private Limited
2.	Date of incorporation of corporate debtor	08/04/2021
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U15100KL2021PTC068464
5.	Address of the registered office and principal office (if any) of the corporate debtor	Building No. 11/33-B Pulinchode, Pazhamthottam P O, Ernakulam, Kerala, India - 683565.
6.	Date of closure of Insolvency Resolution Process	17 th March, 2026 [Liquidation ordered by Hon'ble NCLT on 18 th March, 2026]
7.	Liquidation commencement date of corporate debtor	18 th March, 2026
8.	Name and registration number of the insolvency professional acting as liquidator	M/s. SPP Insolvency Professionals LLP Reg.no.IBBI/IPE-0143/IPA-1/2022-23/50033
9.	Address and e-mail of the liquidator, as registered with the Board	M/s. SPP Insolvency Professionals LLP., 2nd Floor, CODISSIA, G.D. Naidu Towers, Huzur Road, Coimbatore - 641 018
10.	Address and e-mail to be used for correspondence with the liquidator	Ph.no: +91-94888-10404 Mail to: ktpl.liq@gmail.com / ipeadmin@sppgroups.com
11.	Last date for submission of claims	17 th April, 2026

Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of liquidation of the **M/s KANJIRAVELIL TRADERS PRIVATE LIMITED** on 18th March, 2026 [Order received on 18th March, 2026]

Note:

Applicable forms can be downloaded from the following portal: www.ibbi.gov.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2016.

The stakeholders of **M/s KANJIRAVELIL TRADERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **17th April, 2026** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date : 19.03.2026
Place : Coimbatore

CA S Prabhu
Designated Partner and Authorized Signatory
M/s. SPP Insolvency Professionals LLP [IPE] acting as
Liquidator of M/s. Kanjiravelil Traders Private Limited
AFANo.: AA1/50033/02/300626/20056 valid upto 30.06.2026

QUICKLY.

‘GIFT City competes with international hubs’

Gandhinagar: GIFT City now competes directly with financial hubs like Singapore, Dubai, London and New York, and has become a centre for realising the dreams of millions of youth in India, said Gujarat Deputy CM Harsh Sanghavi. The success of GIFT City lies in the unified regulatory architecture of International Financial Services Centres Authority, attractive tax structure and India's digital financial strength, he said.

NTPC, Octopus to explore power sector opportunities

New Delhi: NTPC has signed an agreement with the UK-based Octopus Energy to explore business opportunities in electricity distribution and storage. The MoU was signed by Jatinder Singh Chandok, Head - International Business Development, NTPC, and Chris Fitzgerald, Group Director - International Affairs, Octopus Energy, on the sidelines of the Bharat Electricity Summit 2026.

Ahmedabad, Surat, Hyderabad ready to roll out e-buses under PM E-DRIVE

BID WINNERS. PMI Electro, EKA Mobility and Olectra have been issued letters of award

S Romenra Singh
New Delhi

Ahmedabad, Surat and Hyderabad have issued letters of award to bid winners, including PMI Electro, EKA Mobility and Olectra for the electric buses (e-buses) under the Prime Minister Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) scheme, sources in the government told *businessline*, adding that the allocation for Delhi is expected soon.

The rollout of the e-buses in these cities is also expected soon, the official said. Under the PM E-DRIVE scheme, 14,028 e-buses are planned for seven cities — Delhi, Mumbai, Bengaluru, Hyderabad, Ahmedabad, Pune and Surat, with a budget allocation of ₹4,391 crore — out of the total



GREEN TRANSIT. Under the PM E-DRIVE scheme, 14,028 e-buses are planned for Delhi, Mumbai, Bengaluru, Hyderabad, Ahmedabad, Pune and Surat (file pic)

budget outlay of ₹10,900 crore in the PM E-DRIVE scheme.

“The companies had won the bids for Ahmedabad, Surat and Hyderabad, and the next step was that the States had to issue a letter of awards, which has been done now. The States have to pay the upfront costs and we will

provide the incentives as per the scheme guidelines,” a senior official at the Ministry of Heavy Industries told *businessline*.

INCENTIVE STRUCTURE As per the guidelines, for e-buses, the maximum incentive is fixed at ₹10,000 per kWh. However, there is a cap

on the maximum incentive based on the size of the vehicles.

For instance, for e-buses with a length of 10-12 m, the incentive is fixed at a maximum of ₹35 lakh/vehicle, and for medium e-buses (8-10 m), there is a cap of ₹25 lakh/vehicle.

Similarly, for mini e-buses

(6-8 m), the maximum incentive is fixed at ₹20 lakh/vehicle.

The tender of the scheme is being coordinated by Convergence Energy Services and operates under a gross cost contract model, where operators manage the vehicles and the cities pay on a per km basis.

FLEET DISTRIBUTION

There are a total of 3,600 e-buses in this latest tender, with Hyderabad receiving the maximum allotment (2,000 e-buses), followed by Ahmedabad (1,000 units) and Surat (600 units). The rollout of these e-buses will happen till the second half of 2027.

In 2025, the first phase of the bidding was carried out, in which PMI Electro emerged as the largest winner nationwide, securing 5,210 buses out of around 10,900 e-buses in the tender.

‘Defence innovation picking up pace, contracts worth ₹6,179 crore inked’

Our Bureau
New Delhi

Defence Minister Rajnath Singh on Thursday said innovation in defence has picked up pace, as 548 contracts have been signed over the past eight years. Of these, 58 prototypes have received clearance for procurement, valued around ₹3,853 crore; and 45 procurement contracts have already been signed, and these are worth nearly ₹2,326 crore.

He was addressing MSMEs, start-ups, winners of Innovations for Defence Excellence (IDEX), Defence Public Sector Undertakings (DPSUs), private defence companies, innovators, policymakers and academia during the inaugural session of the two-day National Defence Industries Conclave.

He described IDEX and ADITI (Acing Development of Innovative Technologies with IDEX) as game-changer initiatives, through which start-ups, innovators and MSMEs could develop solutions to meet the specific requirements of the defence forces. As of February 2026, about 676 start-ups, MSMEs and individual innovators have joined the defence innovation ecosystem since the inception of IDEX in 2018, he said.

‘MISSION MODE’

“548 contracts have been signed, and 566 challenges launched. Of these, 58 prototypes have received clearance for procurement, valued around ₹3,853 crore. Further, 45 procurement contracts have already been signed, worth nearly ₹2,326 crore. These figures demonstrate that innovation is gradually materialising into tangible products and technologies, and the role played by our start-ups and MSMEs in this transformation is steadily gaining strength,”



Defence Minister Rajnath Singh at the conclave

Singh said. MSMEs are today actively engaged in fields such as artificial intelligence, robotics, automation and advanced manufacturing, representing a positive transformation, he added.

Singh also emphasised the need to build a drone production ecosystem to ensure strategic autonomy, enhance defence preparedness and make the country self-reliant in view of the current geopolitical uncertainties.

“India must work in mission mode to emerge as a global hub of indigenous drone manufacturing in the next few years,” he stressed.

Singh launched the 14th edition of the Defence India Start-up Challenge (DISC-14) and the 4th edition of ADITI challenges under the IDEX framework.

About 107 problem statements, including 82 under DISC-14 and 25 under ADITI Challenges 4.0, from the defence forces, the Coast Guard and the Defence Space Agency were launched to promote breakthrough innovations in various domains.

Singh launched a new initiative, featuring 101 innovation challenges from DPSUs, to encourage design-led innovation by MSMEs and start-ups. These challenges are funded by DPSUs, which will also provide mentorship, testing facilities and opportunities for potential integration into their supply chains to the winning start-ups.

JN port brings down number of stranded containers by half

Our Bureau
Ahmedabad

The Jawaharlal Nehru Port in Maharashtra has successfully reduced the number of stranded containers by half, even as global shipping dynamics remain affected by the ongoing West Asia war.

The progress follows a review and consultation meeting chaired by Union Minister for Ports, Shipping and Waterways, Sarbananda Sonowal on Thursday, which brought together key stakeholders, including shipping lines, terminal operators and trade bodies to discuss continuity, resilience and strategic adaptation in maritime operations.

Over the past 20 days, about 16,000 TEUs were dispatched from the port to destinations in West Asia, while around 1,700 TEUs returned to local terminals. The port is currently operating at around 50 per cent of its container storage capacity, the Jawaharlal Nehru Port Authority (JNPA) said in an official release.

“During this period, the number of vessels at anchorage has significantly reduced from nine to four, indicating improved vessel clearance and operational efficiency. As of March 18, there are approximately 25,000 TEUs of transshipment containers unloaded for temporary storage at the port. The number of stranded contain-



SUPPORTING MEASURES. Anchorage for vessels awaiting transit to West Asia ports is also being provided free of charge

ers at JNPA has come down from around 5,000 TEUs on March 1 to nearly 2,500 TEUs of export containers, while perishable/refer cargo has reduced from 2,000 TEUs to around 800 TEUs as of March 16,” the

JNPA added. To maintain smooth cargo movement, JNPA implemented several facilitation measures, including temporary transshipment storage for West Asia-bound cargo, additional storage allocation at termin-

als and priority handling for perishable cargo.

PROACTIVE STEPS

Customs authorities at the Jawaharlal Nehru Customs House (JNCH) now allow “brought to terminal” (BTT) movement of export cargo even without an export general manifest (EGM), with minimal inspections and waived charges.

Anchorage for vessels awaiting transit to West Asia ports, including Fujairah and Khor Fakkan in the UAE, and Oman, Muscat and Salalah in Oman, is also being provided free of charge.

During the meeting, the discussions focused on ensuring the continuity of operations, minimising delays

and maintaining supply-chain resilience. Stakeholders shared on-ground insights and highlighted the measures being undertaken to manage evolving conditions, particularly with respect to export-import cargo movements to and from West Asia destinations.

Noting the government's proactive measures to safeguard maritime trade, Sonowal stated, “Our ports have demonstrated resilience and capability in responding to emerging challenges — whether through efficient handling of diverted vessels, humanitarian assistance for international crew, or proactive trade facilitation measures at key ports, such as JNPA.”

Bird flu confirmed in Alappuzha; culling operations from Friday

Press Trust of India
Alappuzha

Bird flu (H5N1) has been confirmed in Ward 7 of the Muhamma grama panchayat in Alappuzha district, prompting authorities to initiate containment measures in line with the Centre's 2021 action plan, officials said on Thursday. Over 5,000 birds will be culled.

A decision to implement preventive and control measures was taken at an emergency meeting chaired by Collector Inbasekar Ka-

limuthu, a government release said.

The Animal Husbandry Department has deployed rapid response teams to carry out culling operations within a 1 km radius of the epicentre. “As many as 5,961 domestic birds in the affected zone will be culled. The culling operations are scheduled to begin on the morning of March 21,” the statement said.

The district administration has issued guidelines for various departments to contain the spread of the disease. The public has been urged to remain vigilant, the release said.

‘India well-prepared to meet 270 GW peak power demand’

Press Trust of India
New Delhi

India is well-prepared to meet the projected peak power demand of 270 GW during this summer season, Union Power Minister Manohar Lal said on Thursday. The statement assumes significance in view of the ongoing West Asia crisis, when the use of electric appliances like induction cookers, as well as electric vehicles, is likely to increase.

Addressing the Bharat Electricity Summit 2026, he said, “We always keep an eye

on our peak demand. Our peak demand, that is, the maximum amount of power we need at any given time.”

TO ADVERTISE PLEASE CONTACT

Trivandrum : 9447770974
Kochi : 9895611430
Thrissur : 9847862299
Kottayam : 9447695936
Kozhikode : 9847200442
th.chindu.businessline.

BANK OF BARODA TRICHUR BRANCH
Park House Building, Svaraj Road North, Thrissur, Kerala-680001. Phone: 0487 2331952, Mob: 9448399969

PUBLIC NOTICE FOR BREAK OPEN OF LOCKERS
A Public notice is hereby given to all the persons concerned and public in general that the persons named under this notice have availed the facility of safe deposit lockers at the Branch of Bank of Baroda. The branch has already addressed individual letters/Notices by registered post with acknowledgement due (AD) to locker hirers/LDA at the latest available address as per our Bank records with a request to remit two areas of Locker rent. Despite these notices, the locker hirers/LDA have not contacted the Branch and have not remitted the locker rent arrears.

Below named Locker Hirers and their legal heirs are requested to consider this as the FINAL NOTICE and contact the Branch concerned with necessary documents and remit the locker rent arrears within 30 days from the date of publication of this notice failing which the Bank will break open the lockers without any further notice or intimation, at the cost and sole risk of the hirers or their legal representatives/heirs.

Sl. No.	Locker Number	Locker Rent Arrears	Locker hire Name & address
1.	0835AX0038	Rs. 14,750/-	08350100000342 Sri. Thampam C K K, Vrindevan, Palam Road, Thrissur, Kerala
2.	0835AX0034	Rs. 14,292/-	08350100000237 Temple Trees, Pazhavanthakav, Thrissur, Kerala-680001
3.	0835AX0110	Rs. 16,935/-	08350100001107 Sri.Santu Jose, Moyalan House, Market Road, Ollur Post, Thrissur.

Date: 19-03-2026. Sd/- Branch Manager, Bank of Baroda.

Indian Bank BRANCH: VITHURA
POSSESSION NOTICE
(Rule 8 (1) (For Immovable Property))

Whereas, the undersigned being the Authorized Officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(1)(f) of the Act read with rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices dated 01.01.2026 calling upon the Borrower/Mortgagee/Guarantor (1) Mr. Abdul Salam (Borrower), S/o. Nishu Kannu, 21/8, Shanila S (Co-Borrower), both residing at Salem Maruti, Kannan Kola Pulimoodu, Thiruvananthapuram-695041 with car Vithura Branch to repay the amount mentioned in the notice being Rs.4,72,258/- (Rupees Four Lakhs Seventy two Thousand Two Hundred & twenty six only) together with future interest from 01.01.2026 till date of payment and costs within 60 days from the date of receipt of the demand notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein being in exercise of powers conferred on him under Section 13(1)(f) of the said Act read with rule 8 and 9 of the said rules on 18th day of March of the year 2026.

The borrower/squarantors/mortgagee in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of Rs.4,72,258/- (Rupees Four Lakhs Seventy two Thousand & Fifty eight only) as on 18.03.2026 and future interest, costs, other charges & expenses thereon.

“We draw attention to the provisions of section 13(6) of the SARFESI Act and the Rules framed there under which deals with your rights of redemption over the securities

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that part & parcel of land and construction there on land measuring 5 Gents comprised in Sy No. 787/2-11, Thandappur No.33640, situated at Thiruvananthapuram, Nedumangudi, Taluk, Thiruvananthapuram District, registered in favour of Sri. Abdul Salam Vithura and No.170 dated 05.02.2013 with SPO-Vithura, BOUNDED: North: Property of Haseema Beev, South: Property of Shankar, East: Road, West: Property of Haseema Beev

Date: 18-03-2026, Place Vithura (Sd/-) Authorised Officer, Indian Bank

SBI STATE BANK OF INDIA
RACPC-2 (RETAIL ASSETS CENTRAL PROCESSING CENTRE)
First Floor, Chandrasekharan Nair Stadium Complex, Palayam, Thiruvananthapuram-695033. Phone: 0471-2778704. E-mail: sbi.7990@sbil.co.in

APPENDIX II A (SEE PROVISIO TO RULE 6(2))
SALE NOTICE FOR SALE OF MOVABLE PROPERTY

E-Auction Sale Notice for Sale of Movable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable property hypothecated/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of State Bank of India, RACPC (Retail Assets Central Processing Centre) the Secured Creditor, will be sold on “As is where is”, “As is what is”, and “Whatever there is” on 19-04-2026, for recovery of Rs.13,00,190/- as on 18-03-2026 due to the Secured Creditor from Mrs. Seena, O. Krishna Vilasom, Athiyoor, Bakaramapuram, P.O., Thiruvananthapuram-695001

Short description of the movable property with known encumbrances, if any:
Chassis No.: MEKJ21CWSNT000818; Fuel: Petrol, Colour: Curcuma Yellow.
Reserve price: Rs. 7,90,000/- (Rupees Seven Lakh Ninety Thousand only)
Earnest Money Deposit: Rs. 79,000/- (Rupees Seventy Nine Thousand only)
Date and Time of E-Auction: 19-04-2026 between 11:00 AM & 2:00 PM.
Submission of EMD: on or before 09-04-2026 upto 4:00 PM.

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India Secured Creditor's website i.e. https://sbi.co.in
It is also available in https://ebid.sbi.co.in and https://oan.sbi.co.in

Date : 18-03-2026, (Sd/-) Authorised Officer, State Bank of India, RACPC-2, Trivandrum, Place: Thiruvananthapuram

THE FEDERAL BANK LTD. LOAN COLLECTION AND RECOVERY DIVISION, Thiruvananthapuram
Federal Bank

E-AUCTION SALE NOTICE
Name of the Borrower : 1) Mrs. Sree Kavi Blue Metals And Blocks Private Limited, a Company registered under the Companies Act 2013, having its registered office at P 17/29 A, Sreekrishna, Changanassery, Kariyapattanam Road, P.O. Thiruvananthapuram, Kerala-695073, 2) Mrs. Vinu S, S/o. S. Sathyanarayana, Beemthi Nivas, Ambalode, Vayalappada, Thiruvananthapuram, Kerala - 695073, 3) Mrs. Anju F, W/o. Binny S, Beemthi Nivas, Ambalode, Vayalappada, Thiruvananthapuram, Kerala - 695073

Vehicle Registration : Item 1: Hypothecation of BHARATBENZ 5532T BULKER, having Engine No:8085 & Make/Model: Number:6269620196346, Chassis Number: MCE26 HCK0P149872, 2023 Model, Diesel, NP Brown Colour, bearing Registration Number: TN75 AZ 6924
Item 2: Hypothecation of BHARATBENZ 5532T BULKER, having Engine Number 8269620196346, Chassis Number MCE26 HCK0P149872, 2023 Model, Diesel, NP Brown Colour, bearing Registration Number: TN75 AZ 6924

Vehicle Location : Item 1 & 2 by V/S/O at Abhishek Jeyaraman & Associates VPS/228, Balabhavan, Opp. CAT Gate Hosur, Thiruvella, Vayalappadi, P.O., Thiruvandrum 695073

Reserve Price	Item 1: Rs. 21,94,996/-	Item 2: Rs. 1,09,730/-	Bid Multiplier	Bid Rs. 3,000/-
EMD	Item 1: Rs. 21,94,996/-	Item 2: Rs. 1,09,730/-		

DETAILS OF SALE
DATE AND TIME OF E-AUCTION: 27/03/2026 & 11.30 AM to 2.30 PM
Last date for remittance of EMD: On or before 26/03/2026
EMD Payment Details: NEFT RTGS to Federal Bank Account No: 214622000013, IFSC Code: FDR0002146
Inspection of Vehicle: With prior appointment. Contact at: Pkt. 0471 2322229, 2789615, 847720840

For further details the intending bidders may contact Assistant Vice President and Head, LCRO Thiruvananthapuram Division, The Federal Bank Ltd., LCRO Thiruvananthapuram Division, 4th Floor, Federal Bank, Sathu, Thiruvananthapuram, Kerala-695073, contact @ Pkt: 0471 2322229, 2789615, mobile: 847720840 or the Banks approved service provider Mrs C1 India Private Ltd E-auction service provider, Helpline No: +91 9881628914, 01244322000 & e-mail: support@banksaleauctions.com and Mr. Prabhakaran M: 741628709 & email: pnc1india@india.com, Website: https://www.banksaleauctions.com

For detailed terms and conditions of the sale, please refer to the link provided in the website of The Federal Bank Ltd. i.e. https://www.federalbank.co.in/web/guest/tender-notice

Date : 18-03-2026 For The Federal Bank Limited, Assistant Vice President, Division Head (Authorized Officer) Place : Thiruvananthapuram

RECOVERY SECTION
Regional Office South, Puzh: Huse Road, Chalai, Thiruvananthapuram - 695036
Ph: 0471 2579111, 9446998451 email: rsmec@caranarbank.com

POSSESSION NOTICE (SECTION 13(4)) (For Immovable properties)
Whereas, the undersigned being the Authorized Officer of the South Indian Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(1)(f) of the Act read with rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices dated 18-03-2026 calling upon the Borrower/Mortgagee/Guarantor (1) Mr. Abdul Salam (Borrower), S/o. Nishu Kannu, 21/8, Shanila S (Co-Borrower), both residing at Salem Maruti, Kannan Kola Pulimoodu, Thiruvananthapuram-695041 with car Vithura Branch to repay the amount mentioned in the notice being Rs.4,72,258/- (Rupees Four Lakhs Seventy two Thousand Two Hundred & twenty six only) together with future interest from 01.01.2026 till date of payment and costs within 60 days from the date of receipt of the demand notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein being in exercise of powers conferred on him under Section 13(1)(f) of the said Act read with rule 8 and 9 of the said rules on 18th day of March of the year 2026.

The borrower/squarantors/mortgagee in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of Rs.4,72,258/- (Rupees Four Lakhs Seventy two Thousand & Fifty eight only) as on 18.03.2026 and future interest, costs, other charges & expenses thereon.

“We draw attention to the provisions of section 13(6) of the SARFESI Act and the Rules framed there under which deals with your rights of redemption over the securities

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that part & parcel of land and construction there on land measuring 5 Gents comprised in Sy No. 787/2-11, Thandappur No.33640, situated at Thiruvananthapuram, Nedumangudi, Taluk, Thiruvananthapuram District, registered in favour of Sri. Abdul Salam Vithura and No.170 dated 05.02.2013 with SPO-Vithura, BOUNDED: North: Property of Haseema Beev, South: Property of Shankar, East: Road, West: Property of Haseema Beev

Date: 18-03-2026, Place Vithura (Sd/-) Authorised Officer, Indian Bank

FORM B - PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. KANJIRAVELI TRADERS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/s.Kanjiraveli Traders Private Limited
2	Date of incorporation of corporate debtor	08/04/2021
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Ernakulam
4	Corporate Identity Number/Limited Liability Identification Number of corporate debtor	U15100KL2021PTC068464
5	Address of the registered office and principal office (if any) of the corporate debtor	Building No. 11/33-B Pulichode, Pazhambhattam P O, Ernakulam, Kerala, India - 683565.
6	Date of closure of Insolvency resolution process	17th March, 2026 [Liquidation ordered by Honble NCLT on 18th March, 2026]
7	Liquidation commencement date of corporate debtor	18th March, 2026
8	Name and registration number of the Insolvency professional acting as liquidator	M/s. SPP Insolvency Professionals LLP Reg.No.IBB/PE-0143/IPA-1/2022-23/50033
9	Address and e-mail of the liquidator, as registered with the Board	M/s. SPP Insolvency Professionals LLP, 2nd Floor, GODISSIA, G.D. Naidu Towers, Huzur Road, Coimbatore - 641 018 Ph.No: +91-94888-10404 Mail to: ktp.lqp@gmail.com / lqpadmin@sppgroups.com
10	Address and e-mail to be used for correspondence with the liquidator	
11	Last date for submission of claims	17th April, 2026

Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of liquidation of the M/s. KANJIRAVELI TRADERS PRIVATE LIMITED on 18th March, 2026 (Order received on 18th March, 2026)

(Note : Applicable forms can be downloaded from the following portal: www.ibbi.gov.in -> Quick Links -> Downloadables -> Forms under IBB (Liquidation Process) Regulations, 2016.

The stakeholders of M/s. KANJIRAVELI TRADERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 17th April, 2026 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. [In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate Insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

CA S Prabhu
Designated Partner and Authorized Signatory
Date : 19.03.2026 M/s. SPP Insolvency Professionals LLP (IPE) acting as Liquidator of M/s. Kanjiraveli Traders Private Limited
Place : Coimbatore AFANo : AA1/50033/02/300626/20056 valid upto 30.06.2026

REGIONAL OFFICE : THIRUVANANTHAPURAM
3rd Floor, WYCA Building, Spencer Junction, M.G Road, Thiruvananthapuram-695031. PH-0471-2469384, E-mail: rto7@sbil.co.in, CIN:No.:65191KL1929PLC001017.

POSSESSION NOTICE
(See Rule 8(1) (for immovable property))

Whereas, the undersigned being the authorized officer of The South Indian Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(1)(f) of the Act read with rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices dated 18-03-2026 calling upon the Borrower/Mortgagee/Guarantor (1) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 2) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 3) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 4) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 5) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 6) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 7) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 8) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 9) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 10) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 11) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 12) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 13) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 14) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 15) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 16) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 17) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 18) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 19) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 20) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 21) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 22) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 23) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 24) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 25) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 26) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 27) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 28) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 29) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 30) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 31) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 32) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 33) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 34) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 35) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 36) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 37) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 38) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 39) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 40) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 41) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 42) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 43) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 44) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 45) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 46) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 47) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 48) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 49) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 50) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 51) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 52) Mr. Suku, T. G. H. Suku, Thiruvananthapuram, Kerala-695017, 53) Mr. Suku

